

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/GT/2020

Subject : Petition for revision of tariff for the 2014-19 tariff period and determination of tariff for the 2019-24 tariff period in respect of Omkareshwar Power Station (520 MW).

Petitioner : NHDC Limited

Respondents : MPPMCL & anr

Date of Hearing : **13.4.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Sushil Kumar, NHDC
Shri Prabhakar Rai, NHDC
Shri Ravindra Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the representative of the Petitioner submitted that the present petition has been filed for truing-up of tariff of Omkareshwar Power Station (520 MW) (in short 'the generating station') for the 2014-19 tariff period in terms of the 2014 Tariff Regulations and for determination of tariff of the generating station for the 2019-24 tariff period in terms of the 2019 Tariff Regulations. The representative also submitted the Petitioner has filed its rejoinder to the reply filed by the Respondent, MPPMCL

3. The representative of the Respondent, MPPMCL submitted that the reply filed by the respondent may be considered at time of determination of tariff of the generating station for the said tariff periods.

4. The Petitioner is directed to submit the following additional information, with advance copy to the Respondents, on or before 27.5.2021:

- a) *Separate forms for truing-up of tariff and for determination of tariff along with formula and proper linkage;*
- b) *Form 9A as per the prescribed format under the 2014 Tariff Regulations;*



- c) *Details in respect of the items de-capitalized along with the original value of capitalization and the year of 'put-to-use';*
- d) *Documentary evidence of interest on loan;*
- e) *Chartered Accountant's certificate for calculation of effective tax rate for grossing up of Return on Equity;*
- f) *As regards de-capitalization of several items claimed for the 2019-24 tariff period under Form 9Bi, the details of the original value of asset and the year of 'put to use';*
- g) *Justification for the increase in the actual additional capital expenditure incurred in comparison to the additional capital expenditure allowed by Commission's order dated 26.5.2016 in Petition No.264/GT/2014;*
- h) *Relevant supporting documents in respect of the assets/works claimed under Regulation 14(3)(i) and (iii) of 2014 Tariff Regulations;*
- i) *Proper justification for the additional capital expenditure claimed under Regulation 14(3)(viii) of the 2014 Tariff Regulations, with clarification as to how such capitalization will enhance the efficiency of the system and will benefit the beneficiaries;*
- j) *Details of the initial spares capitalized till date and the balance available limit;*
- k) *Details for the additional capital expenditure claimed under the heads 'R&R Expenditure'/'R&R Special Package', for the 2014-19 tariff period, along with proper justification and support documents;*
- l) *Actual water utilization certificate by Narmada Control Authority for the period 2017-19 in respect of the calculation of Design Energy for the period 2017-19;*
- m) *Any other relevant information/ document in support of the claims made in the petition.*

5. The Respondents shall file their replies on or before 11.6.2021, with advance copy to the Petitioner, who shall file its rejoinder if any, by 18.6.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in the Petition was reserved.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)

